

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 786 of 2020

IN THE MATTER OF:

Anil Kumar

...Appellant

Versus

Allahabad Bank & Ors.

...Respondents

Present:

For Appellant: Mr. Rajendra Beniwal, Mr. Chirag Gupta and Mr. Kumar Sumit, Advocates with Mr. Anil Kumar, RP.

**For Respondents: Ms. Honey Satpal, Ms. Pratiksha Sharma, Ms. Niti Arora Sachar and Mr. Samriddh Bindal, Advocates for R-1.
Mr. Saurabh Kalia, Mr. Siddharth Tandon and Ms. Kiran Shah, Advocates for R-2.**

ORDER
(Through Virtual Mode)

10.12.2020: Learned counsel for the Appellant submits that Respondent Nos. 3 to 5 have been served through email. He undertakes to file service affidavit within one week. Reply affidavit filed by Respondent No. 1 is taken on record. Learned counsel for Respondent No. 2 seeks and is allowed to file the reply affidavit within one week. Rejoinder thereto, if any, may be filed by the Appellant within three weeks thereof.

List these appeals 'for admission (after notice)' on **27th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreasha Merla]
Member (Technical)

am/gc